

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

(IB) 375 (ND)/2017

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN**  
**HON'BLE MEMBER(T)**

**MS. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.01.2018**

**NAME OF THE COMPANY: M/s Vedanta Limited Vs. M/s Sequal Alloys and Wires Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 9 of IBC, 2016**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
--------------	-------------	--------------------	-----------------------	------------------

For the Petitioner (s) : Mr. Anoop Kumar, IRP

For the Respondent (s) : Mr. Deepak Biswas, Advocate

**ORDER**

CA No. 5 of 2018

Ld. Counsel for the Corporate Debtor has apprised this Bench that this application has already been withdrawn vide order dated 9<sup>th</sup> January, 2018 and therefore, nothing survives in this case.

The Report of the IRP along with Minutes of the COC have been filed by Mr. Anoop Kumar IRP. It is submitted by the IRP that he has not been confirmed by the COC which comprised of financial creditors. According to the Report, the COC is not interested in the Resolution Process. He prays for reimbursement of his bills.

Let an appropriate application be filed by the IRP.

-S-d-1

**(Deepa Krishan)**  
**Member (T)**

-S-d-1

**(Ina Malhotra)**  
**Member (J)**